

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM:NAGALAND:MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated: Guwahati, the 18th April, 2024

NO.HC.VII-133(Pt.I)/2014/ 3770 IA ### The Gauhati High Court has been pleased to direct all the Judicial Officers of Nagaland to attend the "***State Level Workshop on POCSO and NDPS Acts***" organized by the High Court Legal Services Committee, Kohima Bench on 27.04.2024 at Rhododenron Hall, Police Complex, Chumoukedima, Nagaland.

A copy of the programme is enclosed along with the notification.

By Order
Sd/- S.Dhar
Registrar(Judicial)

Memo No. HC.VII-133(Pt.I)/2014/ 3771-80 /A, Dated: 18-04-2024

Copy forwarded for information & necessary action to:


1. The Secretary to the Govt. of Nagaland, Justice and Law Department, Kohima.
2. The Principal Accountant General (A&E), Kohima, Nagaland for information and necessary action.

[The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the training period & (b) they will be entitled T.A. & D.A. as admissible under the Rules].

3. The Registrar (Admin./Vigilance), Gauhati High Court, Guwahati.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima
(He is requested to inform all the Judicial Officers of his State to attend the workshop accordingly).
6. The Project Manager, Gauhati High Court, Guwahati.
(He is requested to upload the notification immediately to the official website of the Gauhati High Court, Guwahati).
7. The Administrative Officer, Judicial Academy, Assam with a request to place the Notification before the Hon'ble Director, Judicial Academy, Assam.
8. The P.S. to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati.

9. The CA to the Registrar General, Gauhati High Court, Guwahati.
10. Office file.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]


18.04.2023
REGISTRAR (JUDICIAL)

HIGH COURT LEGAL SERVICES COMMITTEE, KOHIMA BENCH

1-day State-Level Workshop on POCSO and NDPS Acts

Venue: Rhododendron Hall, Police complex, Chumoukedima.

Date: 27.04.2024 (Saturday)

Inaugural Session (09:30-10:30 A.M.)		
09:20 A.M.	All Guests & participants to be seated	
09:30 A.M.	Arrival of the Hon'ble Governor of Nagaland	
	National Anthem	
09:35 A.M.	Welcome Address	Hon'ble Mr. Justice Budi Habung Judge. Gauhati High Court
09:40 A.M.	Presentation	
09:45 A.M.	Address	Shri. Anoop Kinchi, IAS Commissioner & Secretary Department of Personnel & Administrative Reforms, and Commissioner & Secretary Department of Law & Justice Govt. of Nagaland
09:50 A.M.	Address	Shri. V. Kezo, Commission & Secretary Department of Health & Family Welfare Govt. of Nagaland
09:55 A.M.	Address	Shri. Rupin Sharma, IPS DGP, Nagaland
10:00 A.M.	NLSA Theme Song	Dimapur District Legal Services Authority (DDLSA)
10:05 A.M.	Inaugural Address	Hon'ble Governor of Nagaland
	Vote of thanks	Shri. Ajongba Imchen Registrar-cum-Secretary High Court Legal Services Committee Gauhati High Court Kohima Bench
	National Anthem	
	TEA BREAK	

Working Session		
Venue: Rhododendron Hall, Police complex, Chumoukedima.		
Session-I		
Protection of Children from Sexual Offences Act (POCSO)		
(10:30-01:15 P.M.)		
Time	Subject	Resource Person
10:30 A.M. to 11:30 A.M.	Presumption under Section 29 and Section 30 of POCSO Act – Application and challenges	Hon'ble Mr. Justice (Retd.) Mir Alfaz Ali Director, Judicial Academy, Assam
11:30 A.M. to 01:00 P.M.	Implementation of the POCSO ACT, 2012. Challenges and Solution	Dr. Shaibya Saldanha, MD Co-founder Enfold Trust, Consultant gynaecology & Child Protection trainer
01:00 P.M. to 01:15 P.M.	Interaction	
01:15 P.M. to 02:15 P.M.	LUNCH BREAK	
Session-II		
Narcotic Drugs and Psychotropic Substances Act (NDPS)		
(02:15-04:15 P.M.)		
02:15 P.M. to 02:30 P.M.	NDPS Act: Issues & Challenges facing the State of Nagaland	Shri. Rupin Sharma, IPS DGP, Nagaland
02:30 P.M. to 04:00 P.M.	Narcotics & Psychotropic Substance Act, 1985 <ul style="list-style-type: none"> • Bail in small, intermediate & commercial quantity • Bail Sec 37: recording of satisfaction • Seizure • Conscious Possession • Quantity- small, intermediate and commercial • Understanding of Sec 41, 42 & 43 • Presumption and Culpable Mental State • Probation of Offenders Act, 1958 & Other reformatory measures NDPS with special reference to Mohanlal Judgment 	Shri S.P. Moitra District & Sessions Judge (Retired)
04:00 P.M. to 04:15 P.M.	Interaction	